

(03)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT Sittings AT NAGPUR.  
XXXXXXEXXXXXX

O.A. No. 664 of  
XXXXXX

198 8

DATE OF DECISION 16.1.1989

Shri Bhayya M. Kokate Petitioner

Shri R.V. Karandikar Advocate for the Petitioner(s)

Versus

1. Divisional Engineer, Respondent  
Telecommunication, Coaxial Installation Division, Nagpur.  
2. Assistant Engineer, Coaxial Advocate for the Respondent(s)  
Cable Project, Nagpur.

## CORAM :

The Hon'ble Mr. M.B. Mujumdar, Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Y*
2. To be referred to the Reporter or not? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal? *N*

(04)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CIRCUIT Sittings AT NAGPUR.

Original Application No.664 of 1988

Bhayya M. Kokate,  
R/o Chatrapati Nagar,  
Plot No.254,  
Nagpur.

.. Applicant

V/s.

1. Divisional Engineer,  
Telecommunication,  
Coaxial Installation Division,  
West High Court Road,  
Nagpur.
2. Assistant Engineer,  
Coaxial Cable Project,  
Nagpur-440 010.

.. Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar

Appearance:

1. Shri R.V.Karandikar  
Advocate for the  
applicant.

ORAL JUDGMENT:-

Dated: 16.1.1989

(PER: Shri M.B.Mujumdar, Member(J))

Heard Shri R.V.Karandikar, learned advocate for the applicant. The applicant has challenged his transfer order dated 8.8.1988 by which he was transferred from Nagpur to Deori, District:Bhandara. Shri Karandikar stated that the applicant has joined his new post. He, therefore, requests that the applicant be allowed to withdraw the application. I allow him to do so. The application is disposed of as withdrawn.

(M.B.Mujumdar)  
Member(J)